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That at page 1, line 16, *for* the figure "1990" the figure "1991" be *substituted*.

The question was put and the motion was adopted.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Now, I put the amended clause 2 to vote. The question is:

That clause 2, as amended, stand part of the Bill.

The motion was adopted.

Clause 2, as amended, was added to the Bill.

Clause 1 — Short title.

SHRI RANGARAJAN KUMARA-MANGALAM: Sir, I move:

That at page 1, line 4, for the figure "1990" the figure "1991" be *substituted*.

The question was put and the motion was adopted.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Now, I put clause 1, as amended, to vote. The question is:

That Clause 1, as amended, stand part of the Bill.

The motion was adopted.

Clause 1, as amended, was added to the Bill.

Enacting Formula

SHRI RANGARAJAN KUMARA-MANGALAM: Sir, I move;

That at page 1, line 1, for the word "Forty-first" the word "Forty-second" be *substituted*.

The question was put and the motion was adopted.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Now, I put the Enacting Formula, as amended, to vote. The question is:

proclamation
That the Enacting Formula, as

amended, stand part of the Bill.

The motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

The Title was added to the Bill. SHRI RANGARAJAN KUMARA-MANGALAM: Sir, I move:

That the Bill as amended, be passed.

The question was put and the motion was adopted.

STATUTORY RESOLUTION AP-PROVING PRESIDENT'S PROCLA. MATION UNDER ARTICLE 356 OF THE CONSTITUTION IN RELATION TO MEGHALAYA AND MOTION FOR REVOCATION OF THE PROCLAMATION

THE MINISTER OF STATE DST THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): Sir I rise to move:

"That this House approves the Proclamation issued by the President on the 11th October, 1991, under Article 356 of the Constitution in relation to the State of Meghalaya."

Copies of the Proclamation and reports of the Governor of Meghalaya have been laid on the Table of the House. The Governor of Meghalaya, in his report dated 8th October 1991, addressed to the President of India, had reported that as there were reports that some members of the ruling Meghalaya United Parliamentary p-rtv had switched their support the the Onposition-led United Meghalaya Parliamentary Forum, a special Session of the State Legislative Assem-blv was convened on 7th August 1991, on the advice of the Chief Minister, so that Shri B. B. Lyngdoh, the Chief Minister, could prove his majo-

[Shri M. M. Jacob] rity in the House. On 7th August 1991, when the 'confidence motion' was moved in the House, it was found that the ruling side had thirty members against 27 of the Opposition in a House of fifty-eight. But before the motion was formally disposed of, the Speaker, on a complaint from a Congress-I member, suspended the voting rights of five independent MLAs and adjourned the House sine die. The Governor further reported that on 17th August 1991, the Speaker passed a final order o' the complaint of the Congress-I MLA and disqualified five independent MLAs belonging to the then ruling group. The Governor further mentioned that on 27th August 1991, Shri J. D. Pohrmen, the leader of the Congress Legislature Party and its allies, staked his claim to form the Ministry. In the meantime, the Supreme Court of India, an a Special Leave Petition filed by the disqualified MLAs, passed an order on 23rd August, 1991 to maintain the status qtto. On 6th September 1991, the Supreme Court issued an interm order staying the operation of the Speaker's ruling in respect of the five independent MLAs. The Governor mentioned that as per the newspaper reports, the speaker announced that he would reluctantly ignore the Supreme Court ruling as, in his veiw, the Supreme Court had no jurisdiction in the matter. The Governor further mentioned .that the Session of the Assembly convened on 9th September 1991 was cancelled in view of the prevailing tension arising from the Supreme Court ruling and the decision of the Speaker not to to allow the disqualified independent MLAs to enter the Assembly. There was the likelihood of a large-scale disturbance leading to serious law and order problems. The Governor further mentioned that on the advice of the Chief Minister, the Assembly was summoned on 8th October 1991. The Governor further stated that on 7th October In the

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evening, he received a letter from the Deputy Registrar of the Supreme Court, enclosing a copy of the Supreme Court's order to the effect that the rulings of the Speaker dated 7th and 17th August 1991 had been styled. The letter further stated that the court expects the Governor of Meghalaya to take necessary stpes to ensure strict compliance and prevention of its violation by any person as providfd under article 144 of the Constitution. The Governor sent a copy of this letter to the Speaker for his information as he wanted the Speaker to take note of the same. The Governor further mentioned that on 8-10-1991, the Legislative Assembly met and the motion of confidence in the Ministry headed by Shri B. B. Lyngdoh was moved. The Governor stated that according to the information received by him there were 26 Member of the Opposition UMPF and 30 Members of the ruling MUPP group in the House including four disqualified Members in respect of whom the Supreme Court had stayed the ruling of the Speaker. After division, 30 Members had affixed t'heir signatures for the motion and 26 against. But the Speaker announced the result saying that 26 Members had voted for the motion and 26 had voted against the motion and therefore, there was a tie. The Speaker, therefore, used his prerogative of casting vote in favour of Opposition UMPF group. Thereafter, he adjourned the House sine die. The Governor sent, a further message on 9-10-1991 mentioning that he had advised the Chief Minister to tender his resignation in view of the ruling given by the Speaker on the confidence motion of 8th October 1991. However, the Chief Minister refused to resign. The Governor further reported that the oossibility of dismissing the Dresent Ministry and installing another Ministry did not anpear to be feasible and he was of the opinion that neither the present Ministry can function in the House without the Opposition cooperation

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SHRI G. G. SWELL: He has read out quite faithfully. It is thus clear that the Speaker has not taken into cognisance ...(Interruptions).

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): What you are reading?

SHRI G. G. SWELL: From the Governor's report.

VICE-CHAIRMAN THE (SHRI BHASKAR ANNAJI MASODKAR): No, no. He has not tabled the Governor's report. (Interruptions)

SHRI G. G. SWELL: He was reading the Governor's report.

SHRI M M. JACOB: The Governor's report is on the Table of the House.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): But he did not read everything. (Interruptions) ...

SHRI G. G. SWELL: No; the Governor had said that the Speaker did not take... (Interruptions)...

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Mr. Swell, this is not the way... (interruptions)...

SHRI G. G. SWELL: Sir, he did not read out a sentence...

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Please resume your seat. ... (interruptions) ... Mr. Mathur". ... (Interruptions) ... Please resume your seats

भी अगदीश प्रसाद माथुर (उत्तर प्रदेश) ः में निम्नलिखित प्रस्ताव उपस्थित करता **इ**ं:

"यह सभा राष्ट्रपति से यह सिफा-रिश करती है कि मैचालय राज्य के संबंध में संविधान के धन् च्छेद 356

nor the Opposition wint equal number or Members, if given a chance to form me Ministry, would nave been able to junction in the present situation because this group also consisted or live independent members wnose roytuty coula not De predicted, ur-uier tne opposition group, if it were allowed to rorm a Ministry, would have to depend on the Speaker's casting vote to transanq, any business. The Governor, therefore, recommended that action may be taken to impose President's rule under article 368 of the Constitution of India keeping the Assembly under suspended animation. The Governor further suggested that if this was not considered aagreaoie, ne would invite the Leader of the Opposition to form a Ministry and ask him to prove its majority on the floor of the House within a period of three weeks. The Union Government considered the report of the Governor and the situation in Meghalaya and decided to recommend to the President of India to issue a proclamation under article 356 of the Constitution and keep the Legislative Assembly under suspended animation. The proclamation under article 356 of the Constitution was issued by the President on 11th October 1991. I may mention that the Supreme Court on 12-11-1991 has given judgment on the constitutional validity of the Constitution 56th Amendment Act 1985. However, the detailed judgment is yet to be received.

In view of the circumstances which I have just explained, I commend, Sir, that the proclamation issued on 11-10-1991 under article 356 of the Constiution in relation to the State of Meghalaya, may kindly be approved by this House.

SHRI G. G. SWELL (Meghalaya): Sir, before we proceed, I would like to say one thing. He has not read out one very important sentence.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): I have called you. (Interruptions).

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[श्रो जगदीश प्रसाद माथ्र], के श्रधीन उनके द्वारा 11 अन्त्रवर, 1991 को जारी की गई उद्घोषणा का प्रतिसंहरण किया जाये।"

श्रीमन, मैं मेघालय के संबंध में राष्ट्रपति द्वारा जारी उद्योषणा के अनु-मोदन का विरोध करता हूं,। वन्स्तव में सुप्रीम कोर्ट के निर्णय के बाद अच्छा तो यह होता कि सरकार स्वयमेव इस बात को स्वीकार करती और यह प्रस्ताव रखने के बजाय कि इसको कंफर्म किया जाए, स्वयमेव इसको वापस लेने के लिए सदन के सामने क्राती क्रथवा उसको रह करती। जो कुछ मेघालय में हम्रा है वह हिंदुस्तान के इतिहास में एक ऐका काला धब्ब। है जिसको हम शायद कभी नहीं **बिटा पर्एमें । इसके लिए में केन्द्र स**रकार और उसके नेता ग्रौर कांग्रेस दल की जिम्मेदार समझना हूं।

महोदय, संगमा सरकार के हटने के बाद एक नयी सरकार बनी क्योंकि कांग्रेस श्रौर उसके समर्थित दल ग्रपना बहुमत खो चुके थ । अब उनके लिए सिर्फ इतना यह रह गया था कि किसी प्रकार से, येन-केन-प्रकारेण सरकार को हटकर कांग्रस भ्र^एने दल की सरकार बन∂ए । यह खल महीनों चलता रहा । जो बातें गवनर ने ग्रपनी रिपोर्ट में कही हैं, मैं उनको दोहराना नहीं चेहिता, लेकिन मैं यह पूछना चाहता हूं कि ग्राखिर यह खरीद-फरोख्त का खेल कांग्रस ने क्यों खेला ग्रौर किसने यह खेल शुरू किया ?

एक माननीय सदस्य : काग्रस ने तो यह खल **बंद** किया।

श्रीजगदीश प्रसाद माथुरः कांग्रेस ने ही यह खल शुरू किया और कांग्रेस ने ही यह खेल बंद किया। शुरू इसलिए 🧃 किया कि उसकी सरकार नहीं थी और बंद इसलिए किया कि उन्ह लगा कि खल कहीं उल्टा न पड़ जाएँ। कांग्रेस ने दोनों तरह के खाल खेले । मंत्री महो-दय ने रिपोर्ट से कुछ तथ्य पढ़ हैं लेकिन पूर नहीं भिढ़। पहली बात तो यह है कि

उन्होने इस बात का उल्लेख नहीं किया है कि किस प्रकार वहां के स्पीकरमहोदय ने दो बार सुप्रीम कोर्ट के निर्णय की **अयहेलना की । न** उन्होंने इस **बा**त का उल्लेख किया कि गवर्नर ने भी अपनी रिपोर्ट में लिखा है कि स्पीकर ने सुप्रीम कोर्टके जजमेंटको स्वीकार नहीं किया। उन्होंने इसका भी उल्लेख नहीं किया कि किस प्रकार स्पीकर महोदय ने कांग्रेस के लोगों से मिलकर स्वयं को विरोधीदल का नेता बना लिया । क्या श्रापने कहीं सुना है कि स्पीकर भी बना रहे ग्रौर वही विरोधी दल का नेता भी बनारहे? यह एक विचित्र घटना है। अञ्छातो यह होता कि जब वे विरोधी दल के नेता बन गए थे तो उनको स्पोकर का पद छोड़ देना चाहिए था । लेकिन ग्रगर वे स्पोकर का पद छोड देते तो उनको खतरा था कि निर्णय उनके खिलाफ जा सकता था । महोदय, यह विडंबना है कि वे स्पोकर भी रहे ग्रौर विरोधी दल के नेता भी रहे।

महोदय, वे विरोधी दल के नेता हो गए फिर कांग्रेस पार्टी क्लेम करती है कि हमारी सरकार बनाई जाए । तब गवर्नर कहते हैं कि मेता कौन है ? तब उन्होंने दूसरानेता चुनकर गवर्नर को नाम दिया। मैं पूछना चाहता हूं कि जो कांग्रेस के नेतात्रों ने किया क्या यह राजनीतिक ईमानदारो है क्या यह उचित है ? क्या यह लोकतंत्र के अनुरूप है कि कोई विरोधी दल का नेता भी बना रहे ग्रीर स्पीकर भी बना रहे और उसके बाद जब सरकार बनाने का दावा हो तो उसकी पीछे हटाकर दूसरे को ग्रागे कर दिया

महोदय, जैसा मैंने निवेदन किया, मैं उस रिपोर्ट को दोहराना नहीं चाहता। दो बार सुप्रीम कोर्टने ग्राइंर दिया ग्रीर उन्होंने ग्रवहेलना की । सूत्रीम कोर्ट कहता है कि 4 एम.एल.एज को माना जाए, स्पीकर कहते हैं कि नहीं मानेंगे। दोद्वारा सुप्रीम कोटे कहता है लेकिन वे तब भी नहीं मानते । गवर्नर ने कहा कि मैंने यह ग्रखबारों में पढ़ा कि स्पीकर महोदय मेरी सलाह_{≛.}को मानना नहीं चाहते।

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मैं पूछना चाहुंगा कि इस सदन की एक बड़ो नेता उन दिनों वहां क्या कर रही थीं ? दूसरे, गवर्नर ने अपनी रिपोर्ट में यह भो कहा है कि उन्होंने जब सदन को वुलाने के लिए कहा तो उनते कहा गया कि स्थोकर महोदय संसलाह करके बताएंगे ंकिन बाद में यदा लगा कि स्पोकर अहोदय मेवांलय में हैं हो नहीं । गवर्नर कहते हैं कि भने रहां तो पता लगा कि स्योक्तर महोदय कंसल्टेशन के लिए उप-लब्ध नहीं हैं। कहां हैं ? दिल्ली आए हैं। दिल्लो क्यों श्राए ? दिल्लो श्राए तो क्याकर रहे थे ?....(व्यवधान) मैं नाम नहीं लेना चाहता, एक महिला मंत्राणी भी वहां उपास्थत थीं ।

द्वारो एक बात इन्होंने छिपाई । जब श्रंतिम दिन श्राता है तो गवर्नर कहते हैं—

"Thirty Members have affixed their signatures for the motion and twentysix against. But the speaker and now the result say 'that twenty-six Members had voted for the motion."

स्पीकर महोदय को बोट दिलवा दिया, सिगनेचर हो गए । शिकिन फिर कहने लगे कि 4 को नहीं मिलेंगे। अगर आप इसी बात पर अड़े हुए थे कि सुप्रीस कोर्ट का श्रादेश नहीं मानना है तो श्रापने उनकी बोट कैसे देने दिया ? श्राप उनको रद कर देते । क्या यह ईमानदारी है ? मैं तो कहंगा कि यह बेईमानी का खेल है जो कांग्रेस सरकार ग्रीट कांग्रेस के नेता ने खेला है....(ध्यवधान)

श्री अफ़ीत जोगी (मध्य प्रदेश) : महोदय, किसी भी विधान सभा के स्पोकर के कंडक्ट के विवय में चर्चा उहीं को जा सकती है....(व्यवधान)

SHRI JAGDISH PRASAD MA-HUR: No, he cannot be Speaker now.

श्री अजीत जोगी: (मध्य प्रदेश) : उन्होंने स्पीकर की हैसियत से जो फैसला किया उस पर श्रापत्ति नहीं की जा सकती....

श्री जगदीश प्रसाद मायुर : श्रीमत्, यह मैं नहीं कह रहा हूं, यह सुप्रीम कोर्ट कह रहा है। इतना ही यदि होता तो हम समझते, लेकिन मेघालय के स्पीकर क्या कहते हैं ? भेरे सहयोगी ने यहां आने वाः 30 मेम्बरों के साथ प्रधान मंत्री को और गृह मंत्री को पत्न लिखा, 30 मैम्बरों के दस्तखत करके प्रधान मंत्री की मैमोरंडन दिया कि यह श्रन्याय हो रहा है । उनके 30 **मैम्बर दि**ल्ली में उप-स्थित थे। क्या इस पर भी केन्द्रीय सरकार और प्रधान मंत्री को विश्वास नहीं था । इस तरह से प्रधान मंत्री और गह मंत्री ने सब की ग्रनदेखी की । इससे साबित होता है कि यह सारा मामला र जनिश्तिक उतार-चेढाव का नहीं था, यह खुल्लमखुल्ला साजिश थी अन्यथा ईमान-दारो यह थी कि प्रधान मंत्री अपने नेतास्त्री को श्रीर यहां से जो मंत्राणी भेजी गई थीं उनने कहते कि मेरे पास 30 मैम्ब**रों** के दस्तखत हैं, ग्रापको त्रन्त सरकार से हट जाना चाहिए । लेकिन उन्होंने यह नहीं किया । उन्होंने यह क्यों नहीं किया. गृह मंत्री ने क्यों नहीं किया ? मैं इसका जवाब चाहता हूं कि कांग्रेस के नेताओं ने उस मैमोरंडम को क्यों नजरबंदाज क्षिया ?

अब आखिर में क्या होता है यह देखिए । सुप्रीम कोर्ट रिजेक्ट कर देसाँक है। जैकब साहब फरमारहे हैं कि सुप्रीम कोर्ट का फैसला नहीं हुआ। यह फैसला मेरे हाथ में भी हैं, उनके पास भी होगा। फैंबिता हो गया है । यह 8-10 दिन का पीरियड है और ये कहते हैं कि सुप्रीम कोर्ट का पूरा निर्णय नहीं स्राया है। फिर उसके फैसले की खल्लमखल्ला श्रवहेलना को जा **रही** है। जिस[े] दिन स्प्रीभ कोर्ट ने फैसला दिया उसी दिन ऐनेंबली को जीवित कर देना चाहिए था। वहां पर गैर कांग्रेस सरकार को बेंठा देना चाहिए था। बोट श्राफ कांफि-डेंस ले लेना चाहिए था। लेकिन आप ईमानदारी से यह नहीं किया । श्राज भी यह बहाना बनाया जा रहा है कि सुप्रीम कोर्टका ग्रादेश नहीं ग्राया है। ग्रादेश जितने थे, आ चुके, उससे कुछ फर्क नहीं पड़ता । नेकिन 8-10 दिन के काल को श्राप दुवाराइस्तेमाल करना चाहते हैं श्रश्भ खेल खेलने के लिए । मेकी अपील है सारे सदन से, कांग्रेस के लोगों से कि श्री जदीश प्रसाद माथ्र]

द्याप इस खेल में सरकार का साथ न दें, भाष मेरे प्रस्ताव का समर्थन कर स्रीर इसको रदद करें। क्योंकि म्राज यह हिन्दुस्तान के इतिहास में, हमारे लोकतंत्र के इतिहास में एक कालिख लग गई है कांग्रेस के मित्रों क्राप उधर बैठे हैं क्राप इस कालिख को ग्रपने माथे पर लगाकर चनना चाहते हैं क्या ? क्या यह चाहते हैं कि सारे देश के श्राने वाल लोग यह कहें कि ऐसे भी नेता थे, ऐसी भी सरकार थी' ऐसे भी सांसद ये जिन्होंने खुल्लमखुल्ला सुप्रीम कोई की ग्रवहेलना को, खल्जमखल्ला बोईमानी की धौर जो आखिर तक अपनी गही बनाये रखने के लिए खेल खेलते रहे। इस कालिख को मेरे मिलो धो लो । श्राप घोयेंगे तो श्रापकी विजय होगी । ग्रापकी पराजय तब होगी जब ग्राप मंत्री महोदय के प्रस्ताव का समर्थन करेंगे। श्राप श्रगर हारना चाहते हैं तो आपकी मर्जी लोकतंत्र की विजय चाहते हैं तो मेरे प्रस्ताव का समर्थन करिये । इतना ही कह कर में अपनी बात समाप्त करता है।

The questions were proposed.

VICE-CHAIRMAN BHASKAR ANNAJI MASODKAR): Now Prof. Swell. Prof. Swell, as far as you are concerned, you have a motion and also your name has been given to represent UPG. But you will have only one chance. So you can choose to speak either now or afterwards.

SHRI G. G. SWELL; I will speak now.

Mr. Vice-Chairman, I speak on this motion with a feeling of pain rather than anger. I do not want to pick any bones in my friend, Mr. Jacob. But I like him to consider this question deeply and seriously because what has happened is a danger to the entire parliamentary democracy that obtains in this country. I had sought to intervene a little while ago because I understood that Mr. Jacob was making a statement basing himself on the report

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of the Governor. He has made quite an honest statement except that he nas forgotten to mention that on the 8th of October when voting took piace by signing in the register, cer-. tainly the Speaker had signed in support of the motion of confidence and 26 were against. And the Governor had stated that the Speaker had disregarded the Supreme Courts direction. That is why he said 26- . 26 and his casting vote. Now, I am not blaming the Congress as such. Here I would respectfully differ from Mr. Mathur. I am not blaming the Congress Party as such. I am not blaming the Prime Minister, I am not blaming the Home Minister I am not blaming you. But certain-things have been done in the State of Meghalaya in the Assembly by the Speaker and unfortunately by the Congress members of the Meghalaya State Legislative Assembly. Now I would like to refer Mr. Jacob to what the Governor had stated: "It was also reported that the Speaker Mr. P.R. Kyndiah, was an elected member of the Opposition. This happened in July. It is a highly anomalous, unprecedented, unthinkable, situation where the Speaker is also the Leader of the Opposition and as a Leader of the Opposition he was trying to manoeuvring defections from the MUP.

On the advice of the Chief Minister a special session of the Assembly was called on the 9th. There was voting. Thirty Members voted for the Government and 27 were against. Mr. Jacob, himself has mentioned that on the floor of the House on a flimsy report by a Congress MLA, without any verification, the Speaker immediately deprived the five Members of the ruling party of their right to vote. You cannot even think of doing such a thing but it was done and the Speaker then adjourned the House sine die. From there he proceeded to disqualify these 5 Members without even a shred

of evidence. The Members came Defore the Supreme Couit. The Supreme Court gave a decision on the 6th. After that another special session of the Assembly wag called on the 9th of September. The Speaker announced his defiance of the Supreme Court decision. He an nounced that he was not taking congnisance of the Supreme Court direc tive and that he was going to pre vent the four Members whose dis qualification has been stayed by the Supreme Court from entering the House. Then there was the question of law and order and the session had to be cancelled because of the fear of break-down of law and order. The Supreme Court insisted on the right of these Members to be in the House and on casting their vote. On the 8th of October, on the advice of the Chief Minister another special session was called. The Supreme Court had sent a direc tive to the Governor that their decision should be complied with. Under Article 144 of the Constitution the Governor had to allow the Members to enter the House. He had to allow them because they had to vote and the voting was by division. Thirty Members voted for the Government and 26 against it. The Speaker disregarded the votes of the four Members in utter defiance of the Supreme Court. Incidentally, I would like to say because of all these actions, the Speaker today is facing contempt of court. I am not blaming the Governor. The Governor had sent a report on 8th Octo ber and on the 9th of October. I would like to mention here that in the evening of October 9th, when the Supreme Court was contacted in regard to the defiance of the Speaker against their injunction that votes of the 4 MLAs had been disregarded. it sent an injunction to the Governor and to the Speaker that the votes of these 4 MLAs should be taken note of and that they should be counted. That Is what the Supreme Court

said. Mr. Jacob did not mention that. I think you know very well that the Supreme Court had insisted that the votes of these 4 MLAs should be taken into account. When that was still pending, you went ahead and declared President's Rule. I am sorry to say that this action is unjust and that the President has been misguided.

This is what has happened and this constitutes a defiance of the injunction of the Supreme Court. You did not take note of the injunction of the Supreme Court that the votes of the four MLAs should be counted. While suspending it, you took the decision to impose the President's Rule. That is what I say and I say iti n pain and I say that it was illegal, it was unjust, and it was a defiance of the Supreme Court's order.

Incidentally, I would also like to mention that there is a petition before the Supreme Court against the imposition of the President's Rule. Petitions have been filed in the Guwahati High Court, petitions have been filed in the Delhi High Court and petitions have been filed in the Supreme Court. The Guwahati High Court isued notices to you, to the Governor and to the Speaker. The Delhi High Court had issued notices to you, to the Governor and to the Speaker. The Supreme court also has issued notices to draw itself all these cases indicating that the Supreme Court had given enough hint that within a couple of weeks they were going into this question. It would he a sad day if the Supreme Court strikes down the President's Notification and the imposition of the President's Rule. With what face are you going to face this country and face the Supreme Court? I would like you to consider this very deeply. It is not at all a party question. Will you alllow a

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[Shri G. G. Swell] person, who happened to be the Speaker, to do all these kinds of things, all illegal things, just to promote his own personal interests? I would like you to look into, what the Governor hjfself had .said when he recommended imposition of President's Rule.

Mr. Vice-Chairman, with your permission, I would like to read out from page 2 of the second Report of the Governor on the 9th October. I am quoting from para 3

"It is my considered opinion that neither the present Minis try can function, as it was able not to transact the business the House of .with, the Opposition not cooperatingr-r'with Speaker . the behaving as he is doing now, they are not cooperating—nor the Opposition with an equal number of members, if given a chance to form the Government, will be able to function in the present circumstances because even if you take into account the five Independents, their loyalty cannot be predicted."

He further says;

"Moreover,"—this) is important and this is a warning to you—"my information, which I had already reported in my earlier Report, is that the Speaker has in his mind the aspiration to become the Chief Minister, .He did all this .because of this. Therefore, even if the Opposition"—that is, you, the Congress (I) in Meghalaya—"is given a chance to ..form the Government, the Speaker is likely to create . problems for them as well."—

that, is, for you also! .'So, Sir, this is something, which cuts across party lines and this is something. which is a threat to the very functioning of, parliamentary democ-racy and I say this in pain.

He says further:

"Today, two Congress(I) leaders, . who are Union Ministers, met me and staked their claim."

From here they went there *to* stake their claims to form the Government!

I do not know whether Mrs. Margaret Alva wanted to become the Chief Minister of Meghalaya. She went, there, to stake her claim! This is what the Governor says. He says: "Today, two Congress (I) leaders who are Union Ministers, met me and staked their claim to form the Government and were also agreeable to convene a special session to provee their majority."

So, the collusion is there. This is what the Governor is saying. The collusion is so open. I am sure again that this was not done by you, Mr. Jacob. I know you are a decent man. I know that this has not been done by the Home Minister also because he is too busy with many other things. I know also that it was not done by the Prime Minister. I met him and he himself was very unhappy over the whole thing.

SHRI AJIT P. K. JOGI: Then who is indecent?

SHRI G. G. SWELL: Wait a minute. Therefore,' certain people who think of their own personal interests and not the interests of the State, not the interests of the North-East or thie country, hot the interest of parliamentary democracy, it is _ these people who went out from here and colluded with the people there, with this sort of a thing. It is a sad thing to say.

. Therefore, I would like to appeal to you to think, about this matter. *To-*.day you have mentioned that the Supreme Court-has-passed an order. It has set aside the disqualification of ,5 Members. So, the- position • today is that the MUPP which has already

had a majority again and again—two times it was proved on the floor of the House, and the Governor himself never said that they have lost the majority—today has 31 Members in a House of 59, including the Speaker. It is very, very clear. And 1 must say to the credit of Meghalaya, whether you want to compliment me or not, that this matter has assumed such proportions that it was because Meghalaya of that the Supreme Court decided to strike down Paragraph 7 of the Tenth Schedule. And they were about to strike down the whole of the Tenth Schedule. There is a division—the majority is not for striking down the whole of the Tenth Schedule, and the minority is. It has come to that stage because of this. And I would like to draw your attention again, Mr. Jacob, to disaffection in the North-East. And the East is in trouble today. We do not want to talk about ULFA or NSC and all that sort of thing.

I was there at the time when Megh-laya: was formed. I know it was goodwill. And I had gone up and said at that time that 'we shall repay this understanding of the Government of India, of the Parliament, by making Meghalaya a patch of beauty and grace and a shining We have not been able to lift our outpost.' economy, but till today, Meghalaya, spite of all the troubles in .the North-East, remains an island of peace. We still have faith in you. We have faith in this Parliament. We have faith, in the national leadership. We have not gones the ULFA way. We (have not gone the Naga way. We have not done anything And as far as I am concerned, this is like that. my, fifth term in the Parliament. I had gone through various things. .May be I am senior to you, Mr. Jacob, in . the Parliament. have seen something. I "am committed to this. I know what India is. I know what .. India should be. I am pained at the manner in which' our stock has, fallen in the World in the external relations. .I am

panned to see the way in which uungs are moving in this country. 1 do not want trouble in Meghalaya.

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But think about it. By this kind of East. illegality, by this kind of injustice that you are imposing, on the people of Meghalaya, you think you will be able to retain their confidence in you? For your Speaker, who is goaded by personal ambition, for a few people who belong to your Party, who are goaded by the desire of the loaves and fishes of office, for the sake of two individuals, through your Ministry who colluded with the people there, are you goinc to deprive the people of Meghalaya their faith in you, deprive them rule of law, deprive them justice in this Parliament? The Supreme Count has given us justice. Will this Parliament deny us justice? The Supreme Court has given us justice. The Supreme Court had gone into this question very thoroughly. Will you deny us justice? Now, I can understand your problem. You are saying a little while ago that you have not got the detailed judgment of the Supreme Court. be you have not. I agree. May But I think, that is only a technical question. The operational part is there. Therefore, do not take any hurried decision. I understand your When the President on prestige. notified—of course the President could not notify except with the consent of the Prime Minister and the Home Minister-in what circumstances the Prime Minister and the Home Minister were persuaded to do this? They ore busy people. They may not have time to go into all the details. When I spoke to the Prime Minister, he was pained. When I spoke to the Home Minister he He. told me "we shall abide by was paired. the decision of the Supreme court" the Supreme Court has given a decision. What are you going to do? I can understand that you want this resolution to be passed because it involves the prestige of the party, it involves

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the prestige of the Government. Now, what is more important from now on is, what are you going to do? My Motion is not in conflict with you. I have not said that I disapprove what you have done. We still give you toe beneat of about. We only want mat we wrong mat has been done should be corrected. Injsuce best has been done should removed. And Justree should be done to the people of Meghalaya. That is why we say, piease revoke it. Don't create a situation of conflict between the Supreme Court and yourself. If the Supreme Court strikes it down, it will be a serious loss. Please revoke it. Call on a party which has majority to again form the Government and then call Assembly. Let the Assembly decide in a democratic way. I don't see any other way. The Prime Minister has said that we are for a politics of consensus in this country nothing is possible in this country today except by consensus. And We have to Consensus on what? Conwork together. sensus on justice, equality or consensus on the right thing. I think, even you are embarrassed with this action of Speaker. Anybody would be embarrassed. Take the consensus of all the parties. They will be for the revocation of President's Rule, for the reinstallation of the party and for giving opportunity to the Assembly to decide. Therefore, don't take That is the consensus. any decision which creates more problems. Maybe, you would get your resolution passed today. I understand that will be done. that would mean even the fall of Otherwise the Government. It is too serious a matter. We can understand that. Please take the remedial measures and consult the leaders of the other parties. Do the right thing and do it quickly within the next one week because the Supreme Court will have to go into this question. I understand that the Prime Minister is not here.

You cannot take such important decision in his absence. Bu please take note of these things and do the right thing.

SHRI BHUBANESWAR KALITA (Assam): Mr. Vice-Chairman, I rise to support this motion...

SHRI DIPEN GHOSH (West Bengal): Which motion?

SHRI BHUBANESWAR KALITA: ...moved by Shri M. M. Jacob. Sir, I have been listening to the points made by Shri Mathur and Shri Swell who are respectable Members of this august House. I have gone through the report of the Governor also which has been quoted by Shri Swell partly to his convenience.

The main point here to be decided is whether there was break-down of the Constitutional machinery in Meg-hayala on which neither Mr. Mathur nor Mr. Swell has anything to say. I am sorry that both of them have discussed what was going on the 8th of October conveniently forgetting as to What happened on 26th March 1990. I was witness to that election which was held in 1988 which brought the Congress-I Government in Meghalaya. I was there and I know under what conditions it came about. Mr. Swell mentioned about the Chief Minister, Mr. Lyngdoh. I have great respect for him, not because he was the Chief Minister of Meghalaya; but because in 1988, on the 5th of February, he showed his statesmanship when his party won 18 seats and our party won 22 seats and Mr. Lyngdoh issued a statement on the 5th of February saying: Even though we are a larger party, next to Congress-I, I will support the Congress-I Government m Meghalaya'. Therefore, I say that we have respect for Mr. Lyngdoh. But what happened subsequently? Why are We conveniently forgetting what liatwened in March 1990? How was the Congress-I Ministry overthrown' What wore the means adopted? You are criticising the Speaker today, and my friends in the oppositon are very

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vocal about the Speaker today. But what happened in 1990? Where was their voice then? What about the Speaker's action then? How was the Congress Ministry pulled down even after having a majority?

SHRI G. G. SWELL: The same person.

SHRI BHUBANESWAR KALITA: That is why I am saying that you are conveniently forgetting about 1990. Congress-I Government was formed in 1988 under the leadership of Mr. P. A. Sangma in which Congress-I had 22 members; HPU 7; APHLC 2; MUPP 2, and Independents 8. But after two years, the situation has changed. Today you are mentioning about some names of the Congress leaders. Shall I also mention some names who went from Delhi and pulled down the Congress Ministry in 1990?

DR. RATNAKAR PANDEY (Uttar Pradesh): Yes, mention.

SHRI BHUBANESWAR KALITA: Mr. George Fernsndes, the trade-vnion leader... .

SHRI G. G. SWELL: He want to Shillong that time.

SHRI BHUBANESWAR KALITA: Without going there, he can do many things. He was supervising...

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): No personal allegations.

SHRI BHUBANESWAR KALITA: The same people changed their loyalty and formed a regional coalitions. The same people joined again, and can you say that they will not change sides today or tomorrow? They changed sides twice and thrice. What did the Speaker do? What did the Governor do when there was a tie of votes I will deal with the Supreme Court judgement separately. But when there

was voting and the result was 26 each, the Speaker exercised his casting vote and after that the Governor asked for the resignation of the Chief Minister which he refused. Then, the Governor made a report an October 8th and 9th to the Central Government stating two options. What did the Central Government do? The Central Government decided in favour of his first option that is in favour of President's rule and not in favour of forming the Government, thus keeping the opposition Assembly in suspended animation. How can you blame cur party? The party didn't agree to the forming of the opposition Government. But the hostility went to that extent that there was demonstration by both the outside the Assembly. MLAs had to so into hiding. The whole law and order ufuation in shillong was very bad.

SHRI G. G. SWELL: Nobody went hiding,

SHRI BHUBANESWAR KALITA: Let me complete. You have already had your say. We also know something. Let us express our views also. Under the circumstances, when both, the ruling party and the opposition party did net have a proper majority functioning majority and when there was a real breakdown of the constitutional machinery, there was no option left but to promulgate President's rule in the State. There was a tussle between the legislature and the gudicary and the Governor has rightly said- Mr. Swell was appreviitt-ing the view expressed by the Governor-that "the dispute about the Speaker not taking cognizance of the Surjreroe Coutt's order is a matter that has got to be decided by the Speaker and the Supreme Court themselves". What has the Central Government or the Governor got to do with this? What options were open for the Central Government? What ontions were open for the Governor? Either thevs should invite the opposition to form the Government or pro-

Bhubaneswar Kalita] mulgate [Shri Presidnet's rude and give some time for the dust to settle down and whoever holds he majority can claim to form the Government later. What best the Central Government could do? Mr. Swell has rightly mentioned about Meghalaya. I really respect the people of Meghalaya. I really respect their legeslative systems, This is the one State where there had been no President's rule for a long time because there was complete understanding among the ruling and the Sposition pariitt. They always cooperated, whosoever may be in the opposition—it mey bt the Cong ress or it may be ary Other regional party. The same Chief Minister, Mr. Lyngdoh was part of the Congress party, twice, everything rah very smoothly until he was disturbed from Delhi in 1990. The whole political system was disturbed. Shri V. P. Singh was the Prime Minister at that time.

Sir Meghalaya is a border 5.00 P.M. State. Mr. Swell said that he

did not want compliments. But we compliment them. I personally compliment them.for keeping their.

SHRI G. G. SWELL: When it suits

SHRI BHUBANESWAR KALITA; It suits you also. ,

I compliment, the people of Meghalaya. Now, things are cooling down. I hope, good sense will prevail on the legislators and...

SHRI KAMAL MORARKA (Rajasthan): On the Speaker also.

SHRI BHUBANESWAR KALITA: Definitely, we are going to see a stable Government formed there.

I would like to point out here that these are situations when we, politicians, particularly, senior politicians, should show restraint. I am very sorry about the statements made at that time by Mr. Lyngdoh, the then Chief Minister. These,, were very very unfortunate. I da not want to

reter to them. They have been published in every newspaper. These statements were very unfortunate and very bad.

Therefore, Sir, at that point of time,—I see, Mr. Swell also suppor. ted it—the promulgation of President's rule became a necessity. I welcome the decision taken by the Central Government.

SHRI DIPEN GHOSH: Mr. Vice-Chairman, Sir, I rise to oppose the Statutory Resolution moved by Mr. Jacob, while supporting the Motion moved by my colleagues. Mr. Swell and Mr. Mathur.

When the Speaker of a Legislature wants to be the Chief Minister of a State, one can appreciate what will happen to the rule of law; more particularly, how the anti-defection law can be abused and misused. This is a glaring example. Mr. Vice-Chairman, Sir, at one point of time, you belonged to the judiciary. Now, you belong to the legislature, the Parliament. You can well appreciate the present situation in which we are forced to discuss and decide the battle-what-ever you _may call it-my freind, Mr. Kalita, said 'a crisis'— between the legislature and the judiciary. I would have been glad if Mr. Jacob—he is a very calm and quiet person-had brought in this Resolution after some time. I would have been glad if he had taken a little more time to bring in this Resolution studying the Supreme Court judgement in the meantime. What 's the hurry? The Session is going to last up to the 20th December. According to the Constitutional requirement this Proclamation could have been endorsed even by that time, not necessarily today, tomorrow, or, the day after. The Minister of State for Home Affairs himself says that he ha: not had time to study the judgemen of the Supreme Court, Having said so, he comes up with a Reselutioi seeking endorsement of the Proels mation" What will happen? Sir, you

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SHRI DIPEN GHOSH: He is referring to been, Scneaule and the Proclamation. *He* has stated that the Government has not got the time to study the judgement.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Mr. Minister, please clarify. I think you have referred to the judgement of the Tenth Schedule.

SHRI M. M. JACOB: Tenth Schedule has not been struck down by the Supreme Court. Who says that the Tenth Schedule has been struck down by the Supreme Court?

SHRI G. G. SWELL: paragraph 7. .

SHRI M. M. JACOB; That is the jurisdiction.

SHRI G. G. SWELL: Paragraph 7 has been struck down.

SHRI DIPEN GHOSH: You have stated that the Government has not

yet ----

SHRI M. M. JACOB.- Government is awaiting the judgement. That is what I have said. (*Interruptions*).

' SHRI DIPEN GHOSH; I am coming to that. You need not worry. May God save you from choosing a leader in that State, a person like the Speaker who did all these things.

SHRI G. G. SWELL: You must disown the Speaker for your own prestige. (*Interruptions*).

SHRI DIPEN GHOSH; So, Sir, it is a clear case because even the Governor has gone on record saying that. It is not that the Centre is to act upon the Governor's report, the Governor himself has gone on record to say what Mr. Swell has quoted. I am not going to quote that, it was the Speaker, who out of the aspiration.to become the Chlef Minister, did not take

can appreciate. Apart from other questions, when the Minister of State for Home Affairs and for that matter the Central Government is aware of the fact that the Supreme Court has made a judgement, good, bad or indifferent, and the Centre has not yet got enough time to study that judgement to examine that judgement and the Centre brings a legislation, a Resolution, what would happen if the Supreme Court took a different position? No Member, whether he is a new or old Member, whether he is a very senior or junior Member. would like to have confrontation between the highest judiciary of the country and the highest Iegislatare of the country particularly wher there is time, when there is .an occasion to hury up. Even if ». agree •with Mr. Kalita my learned colleague coming from that area, that at that point of time it was necessary for the President of India to issue such a proclamation even if I accept it as a necessary evil following the argument put forth by Mr. Kalita or the reports of the Governor will he say that it is still necessary for Mr. Ja-eob to move this Resolution today itself, when the Supreme Court has already given a judgement and the Minister himself has said that he has not yet got the time to study that judgement?

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): On Proclamation there is no judgement.

SHRI DIPEN GHOSH: Whether Proclamation or not, is there some judgement or not?

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI. MASODKAR): The Minister has not said it. (Interruptions). That it is on the question of the Tenth Schedule. That is wnat the Minister said if I understand it. There is no Judgement on Proclamation..

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[Shri Dipen Ghosh] cognizance of the Supreme Court decision. So, in order to satisfy ones proclivity of assuming power, should the Parliament allow one to ride roughshod over the rule of the law?

This is the question. It is not a question simply of imposing. President's Rule in a particular State to avoid a law and order situation or any other situation. This is the basic question which confronts us today. In the instant case, it is clear from the Governor's report itself, yet should we put a stamp on that?

Sir, Mr. Kalita has gone back to the history. I do not want to go back to the history but, at least, Mr. Kalita is aware of the Sarkaria Commission's report. The Sarkaria Commission had gone at length on the issue of application of article 356. Till 1987, when the Sarkaria Commission had submitted its report, the Commission has pointed out that in as many as 75 cases President's Rule was imposed-article 356 was applied-out of which as many as 31 cases could be avoided. Thereafter—you know it better than anybody else- the Sarkaria Commission had laid down a written guideline for the Centre to follow when applying" article 356, but the Central Government has not yet come out whether it approves of it or disapproves of it and, in the meantime, they are freely applying article 356. And Mr. Kalita has talked about 1990—and he was all praise for Mr. Lyngdoh. In his. first report, the Governor himself has said, in paragraph 3—and I quote

SHRI BHUBANESWAR KALITA: tinder what circumstances?

SHRI DIPEN GHOSH: I am reading from the Governor's report.

SHRI BHUBANESWAR KALITA: But the Governor cannot report everything. Under what circumstances?

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SHRI DIPEN GHOSH: I am reading paragraph 3:

"Consequent upon the voluntary resignation of the P. A. Sang-ma Ministry following withdrawal of support by Shri B. B. Lyngdoh and others..."

Mr. P. A. Sangma could form a Ministry because Mr. B. B. Lyngdoh and others had supported him. You could get their support and so you could form a Government. But the Deople who supported you withdrew their support and so you fell through Again I quote the Governor's repor here ... (Interruptions)...

THE VICE-CHAIRMAN (SHR BHASKAR ANNAJI MASODKAR) Let him complete.

SHRI DIPEN GHOSH: I agaii quote the Governor's report. Her you have taken two names, of the Minister and the Prime Minister, bu I am not debating on that. For th first time the Governor had stated i his second report, paragraph 5:

"Today two Congress leaders, what are Union Ministers, met ir and staked their claim to fori a Government and were als agreeable to convene a spece session within such period I may give them to prove the majority."

In what background? The bac ground is in paragraph 2 of the Go ernor's report:

"On the confidence voting 8-10-1991 it was found that c of 57 persons in the Hoc including the Speaker, be sides have the support of each. The Sneaker did not cm the sunport of four member who were earlier disqualifl

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by him but in whose case the Supreme Court has stayed the order of the Speaker."

Having known that the Supreme Court had stayed the order of the Speaker, defying the Supreme Court's order the Speaker manoeuvred the voting number-in spite of 30—odd members putting their signatures he put it as 26:26 and, casting his own vote, created this situation. In this background, according to the Gover-! nor's report two Union Ministers had gone there and staked claim. This is the ethics! One should consider this aspect. I don't mind when you argue for endorsement of the President's Proclamation because of this situation or that situation. But how do you support these two Union Ministers' action? In the same background, when you support the President's Proclamation, you cannot support the two Ministers' action. You cannot have both. And those two Ministers belong to your party.

SHRI G. G. SWELL: They are Ministers.

SHRI DIPEN GHOSH: You must try to understand the impact of this thing. It is not that a Congress Government should be installed there. What is there if the Congress Party does not have a Government in a particular State? There are other States where the Congress Party does not have the Government. For that, should the Congress Party or the Congress Government at the Centre allow a particular individual to ride rough-shod over the rule of law in order to satisfy his proclivity of assuming power? Should you not think where we are leading the country to? When the anti-defection law was passed, Mr. Vice-Chairman, you know what the idea of your Government was behind passing the anti-defection law. It was to stop this aaya-Ram-gaya-Ram business which polluted the Indian politics, to cleanse the politics But now what is happening? In order to satisfy one's aspiration, to fulfil one's aspiration to become Chief Minister, he has denied the Supreme Court's orders

SHRI BHUBANESWAR KALITA: This President's Proclamation is to stop this aaya-Ram-gaya-Ram business. Otherwise there would have been a Congress Government.

SHRI DIPEN GHOSH: But you are supporting that particular person. You have made him your leader. Had the Governor agreed with the Union Ministers, the two Union Ministers, there would have been a government of your party, headed by that person.

SHRI BHUBANESWAR KALITA: The Governor recommended two options out of which...

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Let him complete.

SHRI BHUBANESWAR KALITA: the Central Government has agreed to one which is not in favour of my party, but it is in favour of stability in the State. (*Interruptions*)

You study the report, and then you say something.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Mr. Kalita, you have spoken. Maintain peace.

SHRI DIPEN GHOSH: He is a young man, a budding politician.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): He has given a good speech.

SHRI DIPEN GHOSH: I expect, at least he should see and ensure that an honest, a clean political—atmosphere is developed.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR);. A good hope.

SHRI DIPEN GHOSH: But, looking to the way in which your party is doing, the way your party has elected the Speaker as the Leader of the Opposition and wanted to make him Chief Minister, the way the two Union Ministers rushed to Shillong to see that your party-supported government comes into being with that person as Chief Minister, I do not know how you can support these things.

Anyway, Mr. Vice-Chairman, this is completely unethical—and illegal and all other things they have stated about it—and unwanted also. There is still time. Up to the 20th of December this House is in session. So, till that time he can withhold it. He can examine the judgement of the Supreme Court because so far as the stay order is concerned, this Speaker's disqualification is concerned, the Sup-feme Court has already issued the orders. It was issued on 11th November and certified on the 15th of November. I quote:

"The impugned decision of the Speaker, respondent No. 1, dated the 17th of August, 1991, is set aside and the appeal is allowed for the reasons to be set out in the de-dailed judgement to fallow. There will be no order as to costs.

In view of the decision in Civil Appeal No. 3500 of 1991 this appeal has been rendered infructuous and is dismissed as such. There will be no order as to costs."

So far as the Speaker's decision is concerned, it has been set aside by the Supreme Court. So what is the position in the Legislative Assembly of Meghalaya? If the Speaker's decision about disqualifying the four members has been set aside then, the votes of those four members who had supported the "confidence motion" become valid. The voing was 31 for the motion and 26 against. This is minus Speaker. If Speaker's vote is taken into account it will be 31:27. So in the background of this decision

and when the Legislative Assembly is in suspended animation, it can be reconvened and resummoned and a fresh voting can take place and we should wait till the result of that voting is known. So anyway whether the MUPP Government is defeated or not whether it exists or not, it has to be decided on the floor of the Legislative Assembly, I would therefore, appeal to the Minister of State for Home Affairs to withdraw his Resolution for the time being and take steps to see that the Meghalaya State Assembly is summoned and a fresh voting is taken up and on the result thereof, a decision can be taken. Thank you.

डा. रत्नाकर पाण्डेय: **म**ंननीय **डप**-सभाध्यक्ष महोदय, हमारे नृद् मंत्री जी ने मेघालय के विषय में को प्रश्ताव रखा है में उसका समर्थन करने के लिए खड़ा हुआ है। महोदय, श्री जी. जी. स्वैल इस राष्ट्र के जाने-आने जनलांतिक प्रणाली में विश्वास रखने वाले. नार्थ-ईस्टर्न स्टेट्स के बिख्यात व्यक्ति हैं। इनका भाषण में बड़े ध्यान से सन रहा था। इन्होंने अहा कि मेघालय की जो घटना हुई है, यह संसदीय, जनतंत्र के लिए कलंक है। इन्होंने कहा कि दो कड़ीय मंत्री कांग्रेश सरकार के वहां गए और उन्होंने गाइड किया कि तत्कालीन सरकार को कैसे गिराया जाए। बहुमत सिद्ध के लिए वे दहां गए। महोदय, इन्होंने गह मंत्री पर वह ग्रारोप लगाया कि जनतांत्रिक प्रणाली को हमने हानि पहुंचाई है, सुप्रीक्ष कोर्ट का जो प्रादेश है उसकी अवहेलना की है और इसके साथ ही साथ प्रधानमंत्री ने राष्ट्रपति जी को जो सिफारिश की थी गवर्नर इस्त लाग करने के लिए, उसके पैरा 7 को इन्होंने एक**दम ग**ल*ं बनाया* है। महोदय, पैरा 7 पर मैं आगे विस्तार से चर्चा करूंगा।

इन्होंने दसवीं अनुसूची को समाप्त करने की बात की है। सहोदय, हमने हमेशा मेबालय की उन्नति और वहां की जनमा को प्राम बढ़ाने की बात की है। ब्राप जानते हैं कि नागालैंड घौर सिजोरम की तरह या अन्य नार्थ-ईस्टर्न स्टेप्टस की तरह वहां कोई भ्रातंतवाद की स्थिति नहीं है। महोदय, इन्होंने यह कहा है कि मेवालय का न्याय से विश्वास उठ गंगा है श्रीर विधान संशाध्यक्ष लालच में समर्थन कर रहे हैं। सुप्रीस कोर्टने न्याम दिया भीर संसद ने न्याय नहीं दिया, यह भी ग्राण कह रहे हैं। किस हालत में ऐसा किया गया है, यह उच्चतम न्यायालय के सम्मात का प्रश्त है। उच्चतम न्यायालय ग्रीर संसद में क्लैश न हो, शाम सहमति से काम होना चा**हिए**, यह ऋषिकी स्पीत का जिस्ट था। पैरा 7 पर ग्रापने बड़ा जोर दिया श्रीर हमारे प्रधान मंत्री को जो देश में अपनी निष्ठा, सारी दुनिया में अपनी ईमानदारी भौर राजनीतिक परिखद्धता के लिए विख्यात हैं, जिनकी स्पीकर के रूप में दसरे सदन ने ग्रीर आपने भी बराबर तोरीफ की, उन पर पैरा 7 गलत है, रेसा भापने ग्रारोप लगाया। में पैरा ग को कोट करता चाहंगा:

his claim to form the Government. I informed Shri J. D. Pohrmen, Leader of the UMFF that I had advised the Chief Minister for a session by 27th August as the decision on the Motion Confidence which came up for consideration on 7th August was pending and that the claim of majority or otherwise of either group could only be decided on the floor of the House. The Speaker in his letter had intimated that the Motion of also Confidence moved on 7th August, 1991 had not been decided and it would be considered first, when the Assembly was re-summoned."

"On 23rd August a delegation of Members of the Assembly belonging to the UMFF met me and submitted the resolution passed by the Congress Legislature Party and its allies on 22-8-1991 staking the claim to form the Ministry without naming its leader. I asked the UMPF group to let me know the name of their Leader to consider their claim. On the same day, I also summon an amergent session of advised the Chief Minister to the Assembly to decide the majority on the floor of the House. On 24th August the UMPF group informed me that they had elected Shri J. D. Pohrmen as the Leader of the Congress Legislature Party and its allies. On 25th August, I again reminded the Chief Minister to summon a session of the Assembly by 27th August. Oh 27th August, Shri pohrmen formally staked

इतमें वास्तविक रिपोर्ट को भवर्नर ने दी थी उसकी चर्चा की गई ग्रीर इसी के अधार पर भारत के भहामहिस राष्ट्रपति ने 11 अक्टूबर, 1991 को मेघालय राज्य के राज्यपाल की रिपोर्ट पर भीर सच्चाई की सूचना पर ऐसी स्थित उत्पन्त होने का विश्वास किया जिसमें कि राज्य का शासन भारत के संविधान के तहत नहीं चलाया जा सकता, इसलिए राष्ट्रपति शासन लागू किया जाए।

मान्यदर, विस्तार से बातें करने के पूर्व में कहना चाहूंगा कि "मीठा मीठा गप्प, कड़वा कड़वा पू" की हमारे अपोजिसन के लोगों की मादत है। ...(ध्यवधान)

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Seeing the anxiety of Members I may make it clear that there are many speakers who want to speak on this. So the voting would not be there. We will work up to 6 o'clock. Thereafter, we will adjourn. You can continue, Mr. Pandey. I am just clarifying because everybody is coming in.

डा. रत्नाकर पाण्डेयः श्रीमन्, मैं कह रहा था कि पंडित जवः हरलः ल नेहरू ने, हमारी स्वर्गीय इंदिरा गांधी ने, रःजीव गांधी ने क्रासःम ग्रौर सिस्टर स्टटस जो पहाड़ों की उपितक में बसे हुए हैं ग्रीर मेघालय जहां बादल किलोल करते हैं, शिलांग की उस धरती को मैंने देखा है। चिर,पूंजी को देखा है जहां सींन्दर्य साक्षात् ग्रपने स्वरूप को निनादित करता है। केवल प्रज़ित में महीं जीवीं में भी, इंसानों में भी उस धरती पर राजनीतिज्ञ प्रतिस्पर्धा इतनी व्यापक है कि वहां कब क्या खेल हो जाए कुछ कहा नहीं जा सकता। कई चुनाव में मझे जाने का मौका मिला है। 5-6 हजार वोटों पर वहां चुनाव होते हैं। उन चनावों में जो लोग जी कर ग्राते हैं वे जनप्रतिनिधित्व के रूप में सम्मेग्बली में बैठते हैं, सरकारें बनाते हैं परन्तू जिस तरह से हमारे भृतपूर्व प्रधान मंत्री राजीव गांधी को घोखा देकर उनकी पीठ पर छुरा भोरु कर विश्वनत्यं प्रताप सिंह ने हमारे नागःलैंड, मेघालय भौर अन्य नाथ-ईस्ट स्टेट्स में दलबदल की स्थिति की शुरुश्रात की, 1989 में, उसका परिणाम म्राज सामने है। उलफा को सिर उठाने का मौका मिला, नामलिंड के मिलीटेंट फोर्स को सिर उठाने का मौका मिला। हमारे जो छोटे-छोटे प्रांत हैं वहां समनत दल हथियार से लैस हो गये हैं उनको भी सिर उठाने का मौका मिला। मेघालय में जो स्थिति बनी उसमें लिनडो विश्वास-मत पाने में विफल हुए और मेघालय ने सत्तारुढ दल ने ग्रध्यक्ष को हटा दिया। 8 प्रक्तुवर की यह घटना है और सुप्रीम कोर्ट ने लिनड़ों के बने रहने की संभादना का जिक्र किया श्वीर मेघालय में गम्भीर संवधानिक संकट इसलिए पैदा ह्या कि सला से शक्ति, सम्पन्नता श्रीर ग्रिष्टकार चाइने की लालसा रखने वालों को जनतंत्र के भीतर मेघालय में जितना नग्न न्त्य करते हुए विश्वनाथ प्रताप सिंह की सरकार के समय देखा गया उतना कभी नहीं देखा गया । हमारे भूतपूर्वे ग्रध्यक्ष स्वैल जी राष्ट्रीय एकता के प्रतीक माने जाते हैं नार्थ-ईस्ट से लेकिन यह सहज स्वभाव के छल प्रपंच विहीन व्यक्तिरव के भनी हैं लेकिन विश्वकाष प्रताप सिंह के लोगड़ी

की चालाकी से भरे कारनामों में इनके जैसा व्यक्तित्व भी फंस गया और इनका जो राष्ट्रीय व्यक्तित्व था वह भी एसे मत्हौल में परिवर्धित हो गया ग्रौर देश में इनके व्यक्तित्व की अपस्था पर जांच **प्राने की संमाव**ा दिखाई पडने लगी। इसमें इनका दोष नहीं है। इस सदन के मध्यम से भापकी अध्यक्षता में मैं सारे देश से पूछा। चाह्या हं कि स्वयं दलबदल करने वाले विक्वनाथ प्रताप सिंह ने मेघालय में, नागलैंड में झौर अन्य प्रांतों में किस तरह से सता प्राप्ति का लालच देकर कांग्रेस के लोगों को तोडा घोर उस सबय ग्रस्थिरता का विक्षावरम पैदा किया जिसमें विदेशी ताकतों को नाथ-ईस्ट स्टट्स में सिर उठाने का मौका मिला। वह इिहास के पन्नों में, भारत-के जनतंत्र में एक ऐसी श्रस्थिर श्रीर दयनीय स्थिति को प्रकट करता है जिसकी परिकल्पना करके रोंगटेखड़ हो जाते हैं। मेघालय में इस प्रकार गम्भीर संबधानिक संकट पैदा हुन्ना भार इस संकट में राज्य में विधान सभा भंग करके राष्ट्रपति शासन लाग करने के प्रलावा संविधान के सबक, राष्ट्रपति के समक्ष, इस संसद के समक्ष, सारे देश के राजनीतिक नेताओं के समक्ष कोई दूसरा चारा नहीं था। यह संकट सुप्रीम कोर्टे और विधान सभा के अध्यक्ष में टकराव के कारण पैदा हुआ। 17 श्रगस्त को विधान सभा धध्यक्ष ने राज्य की लिन्डो सरकार के चार समर्थकों की विधान सभा की सदस्यता यह कहते हुए खारिक कर दी कि उन्होंने दल बदल का उल्लंघन किया है। इस विवादास्पद फैसले को सुप्रीम कोर्टमें चुनौंतीदीयई और सुप्रीम कोर्टने कहा कि जब तक हम दल बदल कानून की वैधता का फीसलान कर लें, श्रध्यक्ष के इस निर्णय को लागु न किया जाय । सुप्रीम कोटं के इस निर्देश की मानने से बध्यक्ष ने इंकार कर दिया धौर सुप्रीम कोर्ड की पांच सदयीय वैंच को भी यह जात साफ-साफ ग्रध्यक्ष ने बना दी कि मैं इसे नहीं मानता । फिर सुप्रीम कोर्ट ने कहा कि उसके निर्देश का पालन करवाना सभी संवेधानिक संस्थाघे का कर्तत्व्य है। विधान सभा की बैठक इस बीच में बुलाई ^रग**ई । विधा**न सभा के सामने प्रस्ताव

पेन्न किया गया । विश्वांन सभा के ग्रह्यक ने जिन चार सदस्यों को दल बदल कानुन के तहत खारिज कर दिया था, वे सर्दन में भाए भीर वोटिंग हुई । उनको बोटिंग को काउन्ट नहीं किया गया । दोनों भौर 26-26 वीट पड़े । अपने कास्टिंग वीट में चैथरमेन ने 27 बोट कर दिए भीर 🖁 सरकार भंग हो गई । इसके दाद ग्रध्यक्ष ने जो मत दिया उससे विश्वास प्रस्ताव गिर गया भीर विद्यान सभा स्थमित कर दी । इसके बाद राज्यपाल के पास नई सरकार बनाने का ढावा पेश किया गया । सरकारी पक्ष के विधायक बैठे रहे । विधादग्रस्त चार विद्यांयकों को शामिल किया क्या । एक अपराध नहीं किया गया, बल्कि जो लोग दल बदल कानुन के तहुत मेघालय विधान सभा से डिटार कर दिए गए थे उन चार सदस्यों को काउन्ट करके ऋपना बहमत सिद्ध करने का जो ६९३ क रचा गया उससे राज्याल सहमत नहीं थे ग्रांर यह कहना कि दो-दो मिनिस्टर केन्द्र से गए थे, ठीक नहीं है। जब विश्वनाय प्रताप सिंहकी सरकार थी तो क्या श्री फर्नांडिस वहां पिकनिक करने गए थे ? तस्कालीन नवजवान गृह मंत्री श्री सुबोध कास्त सहाय वहां भानस्य मनाने गए थे ? एक व्यवस्था को लोजने की साजिस रची गई। ग्रगर हमारी सरकार ने जबदंस्ती करनी होती तो भाज मध्य प्रदेश श्रीर राजस्थान में सरकारें जो काम कर रहीं हैं **ग्रौर** जनता ने सोक सभां के चुनावों में ग्रीर पिछले चुनावों में उन्हें जिस तरह से खांरिज कर दिया है, वहां अपने मत के माध्यम से राष्ट्रपति का शासन हम लागू करा सकते थे । झस्थिरता द्यापने पैदा की है। हमारे नार्थ ईस्ट में छोटे छोटे जो प्रीत है वे भारत माता के मुकुट में लगी हुई सात मणियां हैं जिन मणियों को दुनिया की कोई ताकत हमसे ग्रलग नहीं कर सकती है । ग्रस्थिरता उत्पन्न करके विदेशी ताकतों की श्रामंत्रित करने की शुरूग्रात विश्वनाय प्रताप सिंह के प्रधानमंतिस्व काल में हुई। इपारी सरकार ने कोई ऐसा काम नही

किया है जिस पर हमें किसी तरह से सिर झका कर दाल करने की जरूरत पड़े। हमने जो कुछ किया है वह संविधान के तहत किया है । हमने जो कुछ किया है वह भारत की प्रभुसत्तांसम्पन्न और जनतांत्रिक मृत्यों की रक्षां के लिए किया है ग्रीर राष्ट्रपति शासन लाशु करके वहां की हजा**रों**-लाखों जनता से प्रक्रिए जिस तरह से वहां लोग स्नाहि-न्नाहि कर रहे थे ग्रौर दल बदल के माध्यम से रोज जिस तरह से जनता की ग्राकांक्षांग्रों ग्रामाओं और विश्वास के साथ खिलवाड किया जा रहा थां उसको बंद करने हमने सुव्यवस्थां, स्थिरता श्रौर राष्ट्रपति के शासन के माध्यम से जनता की भांव-नाम्रों श्रीर उसके जनताविक स्रक्षिकारों को स्टेट के सार्वजनिक हित को देखते हए उनको करने का उपऋम रचा इस सब कांड कै बाद

उपसभाध्यक्ष (थी भास्कर अन्नाकी मासोदकर): पंडित जी कन्वलुड की जिए।

डा. र**ंगाकर पाण्डेय : पहला** संबाक्ष यह उठता है कि जो विवादग्रस्त चार विधायक ये उनको क्यों गिना गया, उनको **≆यों बलिड मीना ग्या** ? र्जियम् स सुप्रीम कोर्ट के बादेश का पालन न कुरके तो वह खुद अदालत की जवाबदेही क्षे शिकार होते। इससे जुडी हुई सबस्या यह है कि लिमदोह की सरकार को उस समय विजयी साना जाता या पराखित मनि जीता । असल में इन समस्याद्यों का समाधान स्प्रीम कोर्ट ही कर सक्सा वा या भारत की संसद करसकती है। संकट से उभरने का तरीका यही कि विधान सभा को भंग करके राष्ट्रपिस शासन लागु किया जाय, इसके चलावा कोई चारा नहीं या । मैघालय में भारत का वे संतानें बसती है जो किन्नर कहीं अस्ति 🏗 जो देवलोक के जीव हैं और

डा० रतनाकर क्राण्डेय मनुष्य रूप में वहां विचरण करते हैं। वहां की विधान सभा में जिस तरह से ग्रपनी भौतिक और राजनीतिक पिपासा को शांत करने के लिए कहीं का इट कहीं का रोड़ा जोड़ बटोर करके शासन चलाने के लिए दल बदल की बढावा देने का काम पिछली बी॰पी॰ सरकार ने किया है, उसको निन्दा करने के लिए मैं यहां खड़ा हुन्ना हूं। हमारी सरकार ने नरसिंह राव जी के नेत्रव में जो कुछ किया है सारा देश उसकी बंदना करता है। स्थिएता लाने के लिए यह उपक्रम रचा गया है ताकि भ्राम से दल ददल न ही भीर धसातीप जी जनता में है उस ग्रसंतीय का समाधान किया

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Pandeyji, now please conclude.

जीए ।

डा. रत्नाकर पाण्डेय :दो मिनट धड़ी देखकर। My whip is asking me to speak for five minutes.

THE VICB-CHAIKMAN (SHRI BHASKAR ANNAJI MASODKAR): All right I will give you two minutes.

पाण्डेय : बार-बार डा. रहमाकर वक्का समझौता करते हैं कि डेंढ़ साल शासन हम करते हैं और डेढ़ साल ग्राप करिए । इतना दल बदल को बढ़ावा देने काजो चक्र रचामया है भारत के जनतंत्र में, क्योंकि उस सरकार का उसने नेतत्व करने वाला दगावाज था. पीठमें छुरा घोंपा राजीव गांधी की । राजीव गांधी की हत्या, माननीय उपसभा-डयक्ष जी, 21 मई को हुई लेकिन उस देवजुल्प भारत के राष्ट्रीय शिखरपुरुषकी चरित्र **स्र**त्या विश्व**नाथ प्रताप** सिंह ने बहुत पहले कर दी थी, जब कि उसमें कोई सक्चाई नहीं थी। उसी के मैघालय को भी ग्रस्थिर किया, नागलिंड को भी अस्थिर फिया भौर जी० जी० स्वैल से मैं श्रायह करूंगा कि भूलें होती है । उनका व्यक्तित्व राष्ट्रीय व्यक्तित्व है भीर जनता दल में जते में दाल बंट रही है। गली कं कुलेंद्र संतरह से शहते हैं जिस तरह से में लोग लिड़ रहे हैं। जनतंत्र के नाम पर यह कलंक है। मैं इनसे प्रोर्थना करूंगा कि वे मेघालय के ही नहीं बल्कि नाथं-ईस्टर्न स्टेरट्स के सरदार पटेल की तरह लोह पुरुष कंतप में जनता दल की निंदा करें ग्रौर स्वयं भारत के निर्माण के लिए भारत की पष्ट्रीय एकता और ग्रखंडता की सुरक्षा के लिए काम करें। द्यार नार्थ-ईस्टर्न स्टेंट्स साथ नहीं व्हेंगी तो यह देश टूट जाएगा । उसी सुरक्षा के लिए ज्याची० पी० सिंह प्रधानमंती थे . . . (श्यवधान) . . . उस समय बार-बार स्वैल साह्य से अग्रह किया गया कि भाप वहां भायें ग्रीर यहां समस्याधों को देंखें । लेकिन नया स्थिति थी ? कभी फर्ना हीज को तो कभी सुबोध कांत को श्रीर कभी किसी को भेजते रहे। उसी दल में रहकर श्राप उस दल को मान्यता दे रहे हैं। स्वैल जी मैं श्रापसे प्रार्थना करूंगा कि ग्रगर मेघालय की समस्या हल **हो**गी तो वह धाप जैसे राजपृष्यों के नेत्रव में हल होगी।

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Please conclude.

काक रत्नाकर पांडेय : आपको जनता दल की निन्दा करके और हालात पर पुन: विचार करके राष्ट्रीय धारा में जो हमारी मार्थ-ईस्टर्न स्टेर्स हैं धनको लाना चाहिए । हमारी कांग्रेस सरकार ने मेघालय को जो आधिक, भौतिक और ध्यक्तित्व को सम्मान दिया है उस सम्मान को सुरक्षा प्रदान करें।

अंत में माननीय उपसमाध्यक्ष जी, मैं कहना चाहता हूं कि निष्ठु रता की सीपी के रूप में राजनीति का मोती पलता है।

ग्रीर निष्ठुर होना पड़ेगा राजनीति के लिए । जो ऐसे तत्व हैं जो इस देश को जोड़ने का काम न छर के तोड़ने का काम करते हैं, इस देश की गरिमा की जो ग्रासामान रूने वाले हैं, उसको धरती की गहराई में गड़ने का काम proclamation

कर रहे हैं, ऐसे लोगों से दरिकताए हो **पर के प्राध्ये हम** सब मिल कर के राष्ट्र का निर्माण करें। मेघालय में जो राष्ट्रपति शाधन लाग, हुन्ना है, उतका मैं तहेदिल से भारत की जनता का प्रमिनिधि होने के नते समर्थन करता हं तथा जो कुछ हुमारे गृह राज्य मंत्री जी ने इस सदन **में कहा** है उसका मैं ताईद करता हूं, **तक्षेपर**ल से समर्थन करता है ।

SHRI M. S. GURUPADASWAMY (Uttar Pradesh): Mr. Vice-Chairman, much of the ground has been already covered by my friends on this issue. I will try to be brief. To begin with, I say that the developments in Meghalaya defy any definition. The politics, the events, there have touched the nadir. If 1 can use the phrase, Meghalaya has become a theatre of the absurd. A unique stalemate, political stalemate, has been created by various forces which operate there. I am aware the politics of the north-eastern States is yet to stabilise and our effort has always to be to stabilise the political institutions there. Meghalaya has just undone whatever has been done to stabilise the situation in the northeastern States. In Meghalaya the events that have taken place are so disturbing that they leave a feeling in any thinking mind as to whether the democratic institution in Meghalaya is not being dismantled or upset. What do we see, what is the political scenario, in Meghalaya? The State has got an Assembly where there are 58 members. The Government, the Lyngdoh Government, enjoyed 30-members support. They say 31: I take it 30. The Opposition led by the Congress has 28 members. In terms of numbers the Congress party and its allies never enfayed the majority at any time. Even when vote was taken and counting was done informally, it was found that 30 people were on the side of Lyngdoh and the rest were on the side of the Congress party. That was the situation. That was the report of the Governor.

proclamation Thirty became 26 because of the disqualification of four Members as a result of the orders of the Speaker who joined the Congress party. He was elected the leader of the Congress party and was an aspirant for the Chief Ministership. That was the state of affairs. The Speaker in an extraordinary manner cast a casting vote in favour of the Congress and its allies and thus it got the majority and the party won. There was a Supreme Court order which was quoted my colleague Shri Dipen Ghosh under which disqualification was removed and votes had to be taken ... (Interruptions)...

SHRI V. NARAYANASAMY (Pondicherry): It was not removed, it was stayed... (Interruptions)...

VICE-CHAIRMAN THE (SHRI BHASKAR ANNAJI MASODKAR): He had said stayed.

SHRI M. S. GURUPADASWAMY: But they were not counted. But can you imagine it was done without observing the procedures that are prescribed. A Member can be deprived of his vote or he can be disqualified only after following certain procedures. There has been disqualification of Members here in the Parliament in the past but both the Chairman and the Speaker observed certain procedures that were prescribed. But in Meghalaya none of the rules were observed. This had been done with a view to reduce the majority into minority. That was the purpose and it was motivated. The Speaker was used by the Congress Party at the Centre and the State level to promote their own party interest. Sir, Shri Nsrasimha Rao, when he took over as the Prime Minister made a statement. He said that the Congress party or his Government would not resort to wrong methods to topple non-Congress Gov-ornments or destabilise non-Congress regimes in the States. But what happened in Meghalaya? Just the reverse. My friend has quoted that two Central Ministers went there and it was also said that Mr. George Fer-nandes had also gone there earlier. If I remember correctly, Mr. George Fernandes never went there.

SHRI V. NARAYANASAMY: He was operating in that region, in the North-Eastern Region at that time!.. (*Interruptions*)...

SHRI M. S. GURUPADASWAMY: Please do not interrupt. I am not quoting you, I am quoting the other Member who said that. He never went there... (*Interruptions*). ..My friend, Shri Dipen Ghosh, helps me now saying that the Governor's report does not say that he was there. The Governor's report does not say that Mr. George Fernandes went there. But the Governor's report says that two Union Ministers—I am told that they are Mrs. Margaret Alva and Mr. Sangma—went there and met the Governor to stake their claim that the Congerss(I) should be allowed to form the Government. ..What business have they to do this?

SHRI V. NARAYANASAMY: Because We have a majority... (*Interruptions*) ...

SHRI M. S. GURUPADASWAMY: I do not mind the leader of the Cong-ress(I) in Meghalaya Assembly going to the Governor and making the demand. But how can the Central Ministers go there, meet the Governor and make such a demand?... (Interruptions) ...

SHRI AJIT P. K. JOGI: Because they are Congress (I) leaders... (Interruptions) ...

SHRI M. S. GURUPADASWAMY: This is your political ethics? ...(Interruptions) .. .This is your standard. I know it and I do not quarrel with you on that. It shows your standard... (Interruptions)I thought you had some concern for political ethics and political norms ...(Interruptions)...

Sir, Meghalaya reminds me that the "Aya Ram, Gaya Ram" game is coming back once again. We have heard of it in Haryana earlier and now, in Meghalaya, it is being practised in the most clandestine manner. Sir, I am amazed to note that on 30th July, the Congress (I) legislators had made an abortive bid to kidnap the Deputy Speaker even! Why? Why did they try to do that? But they could not succeed in that. There is a report in the Press also and if they deny it, I will feel very happy. There is a report in the Press that the Central Government organized the kidnapping of three MLAs of the ruling

MUPP...... (Interruptions) .. The report is of 3rd April. Please contradict it and I will be very happy in that case.

SHRI JAGESH DESAI (Maharash tra): But what happened in Karnata ka? You conveniently forgot that ----- (*Interruptions*) ...

SHRI M. S. GURUPADASWAMY: Mr. Bangrappa is ruling there now because of us. (*Interruptions*)

SHRI V. NARAYANASAMY: Do you want us to thank you for that?. (Interruptions)

SHRI M. S. GURUPADASWAMY: That is your democracy. We stood by democracy and observed the norms of democracy in Karnataka.

SHRI S. S. AHLUWALIA (Bihar): Hegde style! ... (Interruptions)..

SHRI M. S. GURUPADASWAMY: I* know your feelings I understand your feelings.

Now, is there any instance in which an Assembly is summoned or convened for the purpose of debating a motion of confidence and after the debate is over, the Assembly is adjourned *sine die* without taking the vote? Is there any such instance? Why was it done? Under what rule was it done? The Spea-

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ker from the very beginning became a privy to the whole clandestine operation and he was trying to destabilize the lawful Government 6.00 P.M.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): How much time you want?

SHRI M S. GURUPADASWAMY: Just two minutes. I do not want more time because I had already told you that I will be brief. Much of the ground has been covered.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): We will adjourn after you finish.

SHRI M. S. GURUPADASWAMY: Therefore, Sir, already damage has been caused. And we have made nonsense of democratic institutions in Meghalaya. And in this context what has to be done? What is the way out? I do not see any way out except to restore the Government of Lyngdoh. Summon the Assembly. Let him face the Assembly. Let the vote be

proclamation taken. If he is defeated, he is out. And then naturally the leader of the opposition will be called to form the Government. Therefore, there should be revocation of the president's Rule. The Assembly should be summoned. And Mr. Lyngdoh should be asked to seek the vote of confidence. And that is the only way out. I am afraid, if this is not done, if the elections are held, seeing the things as they are, I do not think there will be stability, I do not think you can bring about stability. There may be more instability. Therefore, I am suggesting this. Let (he Assembly be summoned as early as possible. Thank you, Sir.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): The House stands adjourned till 11 A.M. tomorrow.

The House then adjourned at two minutes past six of the clock till eleven of the clock on Wednesday, the 27th November, 1991.